

provisions of law and indulge in illegal coal mining. The Coal Companies and the State Governments are taking preventive and punitive action under the law as and when offenders are detected.

Appointment of agents for Petrol and Petroleum products

1028. SHRI G. NARASIMHA REDDY: Will the Minister of PETROLEUM, CHEMICALS AND FERTILIZERS be pleased to state:

(a) the total number of outlets of petrol, diesel and LPG recently advertised by the four oil Corporations for appointment of agents;

(b) how many applications have been received; and

(c) whether interviews have been conducted, if so, how many candidates have been interviewed?

THE MINISTER OF PETROLEUM, CHEMICALS AND FERTILIZERS (SHRI P. C. SETHI): (a) The number of retail outlet dealerships (Petrol/diesel pumps) and LPG agencies advertised in the last few months by the concerned oil Companies is reported to be 345 and 234 respectively.

(b) & (c). Interviews are yet to be completed. Complete information regarding the number of applications received and candidates interviewed is not readily available.

Elections to vacant seats in Lok Sabha

1029. SHRI RAJESH KUMAR SINGH :
SWAMI INDERVESH :
SHRI RAM VILAS PASWAN :
SHRI JYOTIRMOY BOSU :

Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state :

(a) whether a number of Lok Sabha seats are lying vacant;

(b) if so, the names of the Lok Sabha Constituencies seats which are lying vacant and since when and the reasons for not holding elections for the same ; and

(c) when do Government propose to fill those vacancies and if so, the details thereof?

THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI P. SHIV SHANKER) : (a) and (b). A statement containing the requisite information is laid on the Table of the House.

(c) The electoral rolls in respect of the Parliamentary Constituencies where casual vacancies exist (except in case of the State of Assam) are under revision with reference to the 1st January, 1981 as the qualifying date, as required under sub-section (2) of section 21 of the Representation of the People Act, 1950. Programme for holding bye-elections will be decided by the Election Commission after the electoral rolls have been finally published.

Statement

Number of Vacancies in the House of the People

| S. No. | Name of the State | No. of Vacancies | No. & Name of Constituency | Date and cause of vacancy. | Remarks |
|--------|-------------------|------------------|----------------------------|----------------------------|---|
| 1 | 2 | 3 | 4 | 5 | 6 |
| 1 | Assam | 12 | 3-Autonomous Distt. (ST) | 10-1-1980 | Election could not be held owing to non-availability of sufficient staff for poll duties due to non-cooperation of Govt. employees. |
| | | | 6-Barpeta | Do. | All the validly nominated candidates withdrew their candidatures leaving no one in the field. |

| 1 | 2 | 3 | 4 | 5 | 6 |
|---|-------------------------|---|--|--|---|
| | | | 4-Dhubri 5-Kokrajhar (ST) 7-Gauhati 8-Mangaldoi 9-Tejpur 10-Nowgong 11-Kaliabor 12-Jorhat 13-Dibrugarh 14-Lakhimpur | Do. | No nominations were filed in these constituencies at the time of the General Elections to the Lok Sabha held in January, 1980. |
| 2 | Meghalaya | 1 | 1-Shillong | Do. | All the validly nominated candidates withdrew their candidatures leaving none in the field. |
| 3 | Orissa | 1 | 6-Cuttack | 29-11-80 (Resgn.) | Commission has already ordered summary revision of rolls for these parliamentary constituencies with 1-1-1981 as the qualifying date. |
| 4 | Rajasthan | 1 | 10-Bayana (SC) | 3-12-80 (Resgn.) | |
| 5 | Uttar Pradesh | 5 | 54-Mirzapur 2-Garhwal 25-Amethi 56-Allahabad 12-Bareilly | 30-4-80 (Death) 19-5-80 (Resgn.) 23-6-80 (Death) 28-7-80 (Resgn.) 18-9-80 (Death) | Commission has already ordered summary revision of rolls for these parliamentary constituencies with 1-1-1981 as the qualifying date. |
| 6 | West Bengal | 1 | 26-Scrapmore | 14-7-80 (Death) | |
| 7 | Gujrat | 1 | 21-Chota Udaipur; | 28-1-81 (Election declared void) | |

Increase in Assets and Profits of Big Business Houses

1930. SHRI SUNIL MAITRA :
SHRI HANNAN MOLLAH :

Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to lay a statement showing the assets and profits of the big business houses in the last ten years (year-wise; house-wise)?

THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI P. SHIV SHANKAR) : In terms of the

Industrial Licensing Policy announced by the Government in February 1973, undertakings registered under Section 26 of the M.R.T.P. Act 1969, which by themselves or together with their inter-connected undertakings are having assets of not less than Rs. 20 crores, are considered as Large Industrial Houses presumably referred to as big business houses in the question. The Statement shows the figures of assets and profit before tax of these houses during each of the year 1972, 1975, 1976, 1977 and 1978. Similar information for 1973 and 1974 is not available, while that for 1979 is yet